

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51176 of 2016

(Arising out of Order-in-Original No. 09/DR/DIV-I/2014 dated 30.05.2014
passed by the Additional Commissioner, Service Tax, Delhi-I)

**M/s. Starcon Infra Projects (I)
Pvt Ltd. (formerly Star Construction)**

..... Appellant

R/0 C-101-102, 2nd Floor, Lajpat Nagar -I,
Lajpat Nagar, New Delhi-110021

VERSUS

Assistant Commissioner of Service Tax

.....Respondent

Range-40, Division VIII,
37, 2nd Floor, Nehru Place,
New Delhi-110019

APPEARANCE:

Ms. Priya Soni, Advocate for the Appellant
Shri Harshvardhan, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 28.02.2023

FINAL ORDER NO. 50273/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019 has been issued to the
appellant regarding full and final settlement of the tax dues. The
appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**